

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi 110029

Notification

No.1-29/2004-B&CS

Dated: October 26, 2004

In exercise of the powers conferred upon it under sub-section (2) and para (ii), (iii) and (iv) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 read with the Notification No.39 (S.O No. 44 (E) and 45 (E)) dated 09.01.2004 issued from file No.13-1/2004-Restg. by the Central Government under clause (d) of sub-section (1) of section 11 and proviso to clause (k) of section 2 of the Telecom Regulatory Authority of India Act, 1997, the Telecom Regulatory Authority of India hereby makes the following Order.

1. Short title, extent and commencement:
 - i. This Order shall be called "The Telecommunication (Broadcasting and Cable Services (Second) Tariff (First amendment) Order 2004.(7 of 2004)
 - ii. The Order shall be applicable throughout the territory of India.
 - iii. The Order shall come into force on the date of its notification in the Official Gazette.
2. In the second proviso of clause 3 the Telecommunication (Broadcasting and Cable) Services (Second) Tariff Order 2004 after the words "Provided further that in case", the words "a broadcaster or" shall be inserted.

3. Explanatory Memorandum

This Order contains an Explanatory Memorandum for the issue of this Order.

(Rakesh Kacker)
Advisor(B&CS)

Explanatory Memorandum

In the Telecommunication (Broadcasting and Cable) Services (Second) Tariff Order 2004, reduction in rates was specified in the second proviso of clause 3 for multi system operators and cable operators. It is considered that the same principle should also apply in case a broadcaster reduces the number of pay channels being supplied or when a pay channel converts into a free to air channel. In view of this, the amendment is being issued.